

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 6- IA 60 of 2023
ITEM No 7- IA 65 of 2023
In
CP(IB) 181 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Dhirendra Sheth
V/s
Atrium Infocomm Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..20/01/2023

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pratik Thakkar, Adv.
For the Respondent :

ORDER

IA 60 of 2023

Application is filed by the Liquidator under Regulation 44 of Liquidation Regulations seeking extension of one year of the Liquidation period on the ground that the ED has attached the account of the corporate debtor, the steps are being taken for lifting it. After the attachment is removed, the Liquidator will be able to complete the Liquidation process. Hence, one year time may be granted. Learned Counsel further states that the copy of the minutes of meeting of the Stakeholders committee held on 02.01.2023 in Form-A schedule II is annexed and at agenda item no. 3, the same is directed and approved by both SCC members i.e. State Bank of India and Bank of Baroda.

Considering the submission made and documents on record, we allow the application, thereby extend the Liquidation period by further one year from 30.12.2022, as the Liquidation period expired on 29.12.2022.

Application is allowed and disposed of.

IA 65 of 2023

Application is filed by the Liquidator under Regulation 31 & 32 A of Liquidation Regulations placing on record the revised list of Stakeholders and reconstitution of Stakeholders consultation committee along with the copies of order of this Bench. The same is taken on record, as per the revised list there are three financial creditors and 3 operational creditors.

Application is allowed and disposed of.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**